

and (b). The matter falls essentially in the State sphere. According to the information made available by Delhi Administration, the management is reported to have suspended 18 workmen belonging to the Statesman Employees Union for alleged misconduct violent behaviour etc. Of these 18, 3 are reported to have settled their accounts in full and final settlement of their claim with the management. Approval applications filed by the management in respect of another 2 workmen who were dismissed from service were pending before the Additional Industrial Tribunal Delhi. Another employee whose services were terminated because of continued ill-health is reported to have received compensation as per the provisions of the Industrial Disputes Act. Enquiry proceedings in respect of the remaining 12 workmen were in progress and the workmen concerned were being paid. It is reported, suspension allowance as per the orders of Delhi High Court.

Scheme of Kerala Government for Student Population

615. SHRI C. K. CHANDRAPAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Health Minister of Kerala, while speaking in the Conference of Health Ministers, spoke about the schemes of Kerala Government to minimise the entire population of Kerala between the age group of 0-5 and also to check up and provide treatment to the entire student population in that state;

(b) if so, the outlines of the scheme;

(c) whether he sought Central assistance, if so, the decision thereon; and

(d) whether the Central Government propose to put forward such scheme for other States?

THE MINISTER OF HEALTH AND FAMILY WELFARE: (SHRI RAJ NARAIN): (a) Yes.

(b) The State proposes to cover the entire population under the age of 5 years with immunization against small-pox, tuberculosis, diphtheria, tetanus and whooping cough within a period of 3 years. The State also proposes to take up School Health Programme to cover 55 lakh children of over 12,000 schools in a phased manner.

(c) The total cost for immunizations is estimated to be Rs. 25 lakhs. The total cost for the School Health Programme is estimated at Rs. 55 lakhs. The details of the schemes have been received recently and are under examination.

(d) The Ministry of Health & Family Welfare has already sponsored immunization against small pox and eradicated the disease. The Government continue to sponsor immunization against small-pox. Immunization against tuberculosis, is also sponsored through the National Tuberculosis Control Programme in all the States. Limited immunization against diphtheria, whooping cough and tetanus also sponsored by the Central Government in all States and Union Territories.

भूतपूर्व मंत्रियों द्वारा टेलीफोन कालों पर किया गया व्यव

616. श्री श्रीलाल : क्या संघार मंत्री यह बताने की कृपा करेंगे कि छठी लोक सभा के चुनाव की घोषणा के पश्चात् प्रत्येक भूतपूर्व मंत्री ने अपने कार्यालय तथा अपने निवास स्थान से कितने-कितने रुपयों की टेलीफोन काल की तथा क्या सम्पूर्ण खर्च सरकार ने वहन किया था ?

संघार मंत्री (श्री जार्ज कर्नाडिन) : अपेक्षित सूचना मंत्रालयों से एकत्र की जा

रही है और प्राप्त होते ही उसे समा-
पटल पर रख दिया जाएगा।

Reinstating dismissed employees of P & T Department

617. SHRI F. H. MOHSIN: Will the
Minister of COMMUNICATIONS be
pleased to state:

(a) whether the dismissed employees
of the Post and Telegraph Depart-
ment during the past strikes have been
reinstated;

(b) if so, how many have been re-
instated and how many remain to be
reinstated;

(c) whether the period between the
dismissal and reinstatement could be
considered as on duty and the re-
muneration would be paid to them
for the period and the estimated ex-
penditure on that account; and

(d) whether after reinstatement of
such dismissed employees, any retren-
chment of the existing staff would
take place, if not how will they be
accommodated?

THE MINISTER OF COMMUNICA-
TIONS (SHRI GEORGE FERNAN-
DES): (a) and (b). Yes Sir, except-
ing one case which is also being pro-
cessed in consultation with U. P. S. C.

(c) The issue of instructions in this
regard is being finalised in consulta-
tion with Department of Personnel
and Administrative Reforms.

(d) No retrenchment is involved.

Child Exploitation

618. SHRI M. RAM GOPAL REDDY:
Will the Minister of PARLIAMEN-
TARY AFFAIRS AND LABOUR be
pleased to state:

(a) whether Government are aware
that there is widespread prevalence

of child labour and that at least there
are 25000 of them in the capital itself;

(b) if so, the facts thereof; and

(c) what remedial steps Govern-
ment have been taken or propose to
take to abolish child exploitation?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): (a) to
(c). According to the 1971 Census, the
total number of workers below the age
of 15 years was 10.74 million, includ-
ing 17,000 in the Union Territory of
Delhi.

Employment of children is regulated
or prohibited under various Labour
enactments, such as:—

(1) Children (Pledging of Labour)
Act, 1933.

(2) Employment of Children Act,
1938.

(3) Factories Act, 1948.

(4) Plantations Labour Act, 1951.

(5) The Mines Act, 1952.

(6) Beedi & Cigar Workers (Con-
ditions of Employment), Act, 1966.

A working Group on Employment
Children set up in April, 1974 by the
Department of Social Welfare in the
Ministry of Education & Social Wel-
fare has made some recommendations
on the subject which are under the
examination of the Government.

Creation of posts of postmen and Class IV employees in P&T

619. SHRI BHAGAT RAM. Will the
Minister of COMMUNICATIONS be
pleased to state:

(a) whether All India Postal Em-
ployees' Union Postmen & Class IV
submitted "standards for creation of